1:88 में गुहाटी में हुई विमान वर्धटना के संबंध में जांच प्रतिदेवन

589. श्री झजीन जोगी: कुमारी चद्रिका प्रेमजी केनिया:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

- (क) वर्ष 1988 में गुवाहाटी में हुई विमान दुर्घटना की जांच करने के लिये एक जांच ब्रायोग गठित किया गया था।
- (ख) यदि हां, तो क्या जांच प्रतिवेदन प्राप्त हो गया है ; और
- (ग) मदि हां, तो इस विमान दुर्घटना के क्या कारण थे और इस प्रतिवेदन के श्राधार पर इस संबंध में ग्रागे क्या कार्यवाही की गई है ?

नागर विमानन नंदालय में राज्य नंती (ओ हर मोहन धवन) : (क) से (ग) जी, हां । 19-10-1988 को गुवाहाटी में वायुद्रत एफ 27 विमान की दुर्घटना ग्वाहाटी में उपस्कर अवतरण प्रणाली की "लेट-डाउन" प्रक्रिया कापूर्णरूप से पालन नहीं किये जाने के कप्रण हुई थी । कैप्टन-इन कमांड द्वारा ग्लाइड स्लोप के उपलब्ध न होने की सूचना दिये जाने पर हवाई यातायात नियंत्रक ने विमान को भ्राउटर मार्कर इन वाउंड पर रिपोर्ट करने के लिये गलत क्लीय रेंस दी जिसका भी इस दुर्घटना में हाथ रहा।

सरकार ने विमान परिचालनों की सुरक्षा बढ़ाने के लिये सुझाई गई सिफा-रिशों को स्वीकार कर लिया है। सरकार सहित रिपोर्ट की प्रतियां निर्णयों संसद पुस्तकालय में रख दी गई हैं।

श्रीवध कंपनियों की ग्रीर श्रोवध मल्य समानींकरण खाते की बकाया धनराशि

to Questions

590. श्री झर्ज त जोगी : कुम।री चंद्रिका प्रेमजी केनिया:

क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

- (क) 31 जनवरी, 1991 की स्थिति के अनुसार श्रीषध मूल्य समानीकरण खाते में ग्रन्तर्गत िनिन्न ग्रीषध कम्यनियों की और कुल कितनी धनराशि बकाया थी:
- (ख) उन कम्पनियों के नाम क्या हैं जिनकी ग्रोर 31 जनवरी, 1991 को 5 करोड़ रुपये से अधिक की धनराशि बकाया थी; ग्रौर
- (ग) इस धनराशि की वसूली के लिये क्या उपाय किये जा रह है श्रौर सरकार कब तक पूरी राशि मसूल कर पायेगी?

पैदोलियम और रहायम मंत्री संसदीय मंत्री (श्री सत्यप्रकाश मालवीय) : (क) चुंकि इस सधंध में जांच प्रक्रिया ग्रभी पूरी नहीं हुई है ग्रतः ग्रपेक्षित जानकारी यथाशीव सदन के पटल पर रख दी जायेगी।

(ख) ग्रीर (ग) ग्रव तक की गई ग्रस्थायी गणना के ग्रनुसार कम्पनियों के नाम हैं:-मैसर्स ग्लैस्सो इंडिया लि०, मैसर्स हेक्स्ट इंडिया लि., मैसर्स मेरिन्ड लि., मैससै साइनामाइड इंडिया लि० श्रीर मैसर्स लायका लैब्स । उचित विधिक प्रक्रिया के अनुसार वसूली की जायेगी।

## Dangers in the use of pesticides

- 591. SHRI SHAMIM HASHMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to
- (a) whether Government are aware of the dangers to human health caused by the us<sub>e</sub> of pesticides such as

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Pentechlorophenol (PCP) and Lin- | dance for wood preservation;

- (b) if so, what are the details thereof; and '
- (c) what steps are contemplated by Government in this direction?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER. IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOW-DHARY): (a) Yes, Sir.

(b) and (c) The available details are given in the statement enclosed.

## Statement

Redistribution of pesticides:

The Ministry of Agriculture (Deptt. of Agri. Coop. ) has reported that the import, manufacture and use of pesti cides are regulated under the Insecti cides Act, 1968. The Committee called Registration Committee has been con stituted under the said Act which registers pesticides only after satisfying itself regarding the efficacy and its safety to human beings and animals. Pent-achlorophenol (PCP) Lindane have. been registered by this Committee for agricultural purposes and not for wood preservation.

PentacMorophenol (PCP):

Though PCp has the property for use in wood preservation protecting from fungus decay and termite or beatle attack, its technical and 12. 5 per cent formulation are registered under the Insecticides Act, 1963 in India as a herbicide for the control of ditol and monoeot weeds in non-cropped areas. Being a contact nonselective herbicide, its use in cropped area is not approved.

PCP is a highly toxic regardless of the route, length and frequency of exposure. Acute oral 1950 for a vrie-y of species range between 27-205 mk)kg. according to the different

solvent, vehicles and grades of **FCP**. Limited avidence shows most dangerous route of exposure of PCP is through air. It is irritent to skin and mucous membrane. In rats lethal doses is induce increase respiratory rate, rise in temperature, tremors, loss of righting reflex, asphyxial spasm and cardiac arrest.

Exposure to fairly high concentration of PCP is feto toxic, it has been proved to be immunctoxic to mico-rats chickens and cattle. It is not considered carcinogenic to rats and not highly mutagenic but because of the presence of atleast one carcinogenic contaminent.

It is suggestive of potential for technical PCp to cause cancer in laboratory animals. The effect of PCP in man is very similar to those reported in experimental animals. Hazards like ski<sub>n</sub> reshee, respiratory diseases, neurological changes, headaches, nausea, etc have been documented, from occupational and accidental exposures.

As per the United Nations Organisation's publication of 1990, this cchemi-cai is banned|restricted in 15 countries including China, Swedan, New-zeland, etc. In view of the above reasons, the use of this chemical has been reviewed by a high level Committee set up by the Ministry of Agriculture and being finalised for submission to the Govt.

Lindane:

Under the Insecticides Act, 1968, the use of Lindane has been approved for sugarcane and rice. Its use in vaternity field and forestry is limited.

Lindane is considered as moderately hazardous with oral LD 50 of 82-225 mg|kg and acute dermal LD 50 between 900-1000 mg/kg.. Long term dietery studies in rats showed a ar-effect level at 50 ppm (2. 5mg|kg|day). Tb. e no-effect level is higher with Lindane when compared with ether 1 chlorinated hydrocarbon insecticides, part from safety, teratogenicity ana

mutagenicity in case of Lindane, IA-RC on behalf of WHO examined in 1971 all the data and arrived at the conclusion that there was no evidence that Lindane was carcinogenic in mice. In fact, no increase in tumors was seen in rats fed a maximum of lOOppm of Lindane throughout their life span. The formation of liver tumors, with high dosage of Lindane in mice has been observed. But studies with Lindane conclusively prove that it is not genooxic and thus it cannot be- concluded that Lindane is carcinogenic. However, Lindane has been classified as possible oncogenic pending further review by US EPA. IARC has not classified Lindane as carcinogen in human while US EPA rating accepts only limited evidence from animal studies (mice) and no human date as evidence of carcinogenicity.

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The United Nations publication has revealed that this chemical has been banned | restricted in many countries including Maxico, Kenya, Argentina, Canada. Siwitzerland, Thiland and USA. However, Lindane has been under special review by US Environmental Protection Agency.

In view of the above, the use of this chemical has been reviewed by a high level Committee set up under the Chairmanship of Dr. S. N. Banner-jee and is being finalised for submission to the Government.

Non-furnishing of environmental data by Nylon 66 producing company

- 592. SHRI B. K. HARIPRASAD: Will the PETROLEUM Minister of AND CHEMICALS be pleased to state;
- (a) whether Government's attention has been drawn to the news item which appeared in the Economic Times of 29th November, 1990 regarding non-furnishing the vital environmental data by Thapar Du Pont Limited on its Nylon 66 project proposed to be set up in Goa; and
- (b) if so, what steps are being taken in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI STAYA PRAKASH MALAVIYA); (a) Government have seen the news item in question.

to Questions

(b) As the matter concerns a private limited company and a voluntary environmental organisations, the matter is essentially for the parses concerned to resolve among themselves.

Representation against Discontinuance of Air Service on Madras-Australia route

- 593. SHRI S. MADHAVAN: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government have received representations regarding hardships caused to the exporters due to the discontinuance of the air service between Madras and Australia;
- (b) if so, what action has been taken to facilitate cargo traffic on this route?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHA-WAN) (a) and (b) Air India was operating till 31 January 91 between Bombay /Delhi and Sydney via Singapore. These services have been discontinued. Cargo traffic from Madras can be routed on Air India's Singapore terminators and interlined to points in Australia.

Withdrawal of Air India from Australian Air "Market

- 594\* SHRI S. MADHAVAN; Will the Minister of CIVIL AVIATION be pleased to
- (a) whether it is a fact that Air India has decided to pull out from the Australian air market and if so, what are the reasons therefor;